

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5547
ANSWERED ON:29.04.2003
COMPENSATION FOR ACQUIRED LAND BY WCL
NARESH KUMAR PUGLIA

Will the Minister of COAL be pleased to state:

- (a) whether the Western Coalfields Limited (WCL) had acquired in 1997 the whole cultivated land of Mungoli village for Nirguda Open Cast mines;
- (b) if so, the details thereof;
- (c) whether the compensation for the acquired land has since been paid to the cultivators;
- (d) if so, the details thereof ;
- (e) if not, the reasons therefor ;
- (f) whether the case of compensation is pending in Nagpur Tribunal Court ;
- (g) if so whether the judge of the Tribunal has since been appointed;
- (h) If so, the details thereof; and
- (i) if not, the reasons for delay in appointing the judge of Tribunal and the time by which the judge of the Tribunal is likely to be appointed ?

Answer

THE MINISTER OF COAL (SHRI KARIYA MUNDA)

(a)&(b): Part cultivated land of Mungoli village (206.59 Hect.) has been acquired vide S.O. No. 406 dated 23.01.1997 under section 9 (1), of Coal Bearing Areas (A&D) Act, 1957 for Nirguda OCP.

(c)(d)&(e): The details of the compensation paid for land acquired is as under:-

1	Total land acquired	206.59 Hect.
2.	Total compensation against land acquired	Rs. 1,00,77,891.06
3.	Amount paid	Rs. 62,94,688.89
4.	Amount pending at Special Tribunal , Nagpur	Rs. 19,48,303.15
5.	Pending due to family disputed and court cases	Rs. 18,34,899.02

(f): Yes, Sir. Cases in respect of 18 Land Quistees involving compensation of Rs. 19,48,303.15 is pending in the Special Tribunal at Nagpur.

(g) No, Sir.

(h) & (i): The judge of the Special Tribunal, Nagpur could not be appointed since 15.4.99. The remuneration fixed earlier for the post was not sufficient to attract new incumbent. Therefore Ministry of Coal finalized the revised terms and conditions and requested Government of Maharashtra to sponsor the names of willing candidates being retired judges of High Court. After repeated correspondence, the Govt. of Maharashtra showed its inability to sponsor the name of any retired judge to fill up the post. The post was finally circulated on all India level through State Governments to sponsor the names of suitable retired judges. A positive response has since been received. However in the meanwhile terms of the Tribunal expired on 31.3.2002. and proposal was sent to Ministry .of

Finance for extension of tenure of the Special Tribunal beyond 31.2.2002. Ministry of Finance did not agree to extend the term of Special Tribunal at Nagpur and advised to find other ways of settlement of claims in consultation with Ministry of Law. The issue was examined in consultation with Ministry of Law which opined that the term of the Special Tribunal should be extended. The proposal has therefore been again referred to Ministry of Finance. A judge will be appointed as soon as the approval of Ministry of Finance is received.